NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 44/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B. S.V. PRAKASH KUMAR MEMBER (J)

> SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2016

NAME OF THE PARTIES: M/s. Ace Oilfield Supply Inc. & Anr. V/s.

M/s. Oil Tools International Services Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
2.)	NAME Virvele Kohly Anusha Biyh	· Petitioner	July der
3) ,	Adv. Vidya A for Resp N.	Vani 6.5 Advocaté	Volya Nasa
4) C	Cs Anshul 13 Resp No.	Phatt Bracticing 124 Company Secretory	Bus
5] Me	Rahul Navic	hania Se Advocato 7	
al a	Mr. hathan	hania Se Advocato Colabawalla Counsel resh Kamat Counsel hatt C.S	Nam St
4	o Responde	nt Nos. Lto4	

Order CP No. 44/397-398/CLB/MB/MAH/2015

Submissions of the Counsel of R1-4, part-heard. List this matter for completion of submissions of R1 to R4, submissions of R5 Counsel and the rejoining submissions of the petitioner counsel. Before that, all the parties are directed to file written submissions two days before next date of hearing after exchange of the same between the parties.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)